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Title : The Minister of State ( Independent Charge ) of the Ministry of Civil Aviation made a statement regarding the closure of Hyderabad and Bangalore Airports.

MR. CHAIRMAN : Before I call upon the next speaker, I would request Shri Praful Patel, who has created a tense situation in the morning, to make a statement regarding the existing Hyderabad and Bangalore Airports.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, as directed, I would like to make the statement regarding Hyderabad and Bangalore Airports.

The Governments of Andhra Pradesh and Karnataka in 1990s, approached the Central Government with request to construct Greenfield Airports at Hyderabad and Bangalore respectively. This was due to the traffic growth and the constraints at the existing airports.

In the Year 2000, the Task Force on Infrastructure recommended setting up of new international airports at Bangalore and Hyderabad and closure of the existing airports once the new airports become operational. Based on the recommendation, the Central Government approved the proposal. This decision was taken so as to ensure financial viability of the new airports.

The State Governments decided to implement the projects through Public Private Partnership and selected private partners through international competitive bidding. To implement the projects, Joint Venture Companies were set up with 74 per cent equity by the private companies and 13 per cent each by the respective State Governments and Airports Authority of India. Government of India entered into a Concession Agreement with these Joint Venture Companies in 2004. The Concession Agreements entail obligations of the JVCs regarding the implementation of the projects and require them to construct, develop and maintain the airports as per the standards stipulated in these agreements. On its part, Government of India is obliged to close down all commercial civil aviation operations at the existing airports once the new airports are made operational. The Concession Agreement specifies the consequences of default by each party.

The existing airports at Hyderabad and Bangalore would continue to remain operational for general aviation, defence purposes, national emergencies, etc. Further the interests of the Airports Authority of India employees at these airports will be fully protected.

I would also like to inform the hon. members that all reserved activities such as security, immigration, customs and air traffic control would continue to be under Government control at the new airports.

~~MR. CHAIRMAN~~ ,yabiL ni dtaR

...(Interruptions)

MR. CHAIRMAN : No. It is not permissible. You can give a notice and can have a discussion. No. I cannot permit it because the rules do not permit it.

...(Interruptions)

MR. CHAIRMAN: Please be seated. We all know that the House is functioning under the rules. The rules do not permit a discussion on the statement made by the Minister.

...(Interruptions)

MR. CHAIRMAN: I will tell you that you can give a notice; a new notice can be given and that can be discussed. There can be no discussion because we are in the midst of the Budget discussion. When the Budget discussion is going on, it is not permissible to have another discussion.

...(Interruptions)[\[MSOffice51\]](#)

MR. CHAIRMAN : I can understand your feelings. I can definitely understand your feelings. I do not have any objection in having

a discussion but the rules do not permit. We are in the midst of the Budget discussion, which is an important matter. In the midst of Budget discussion no other discussion is allowed. I cannot go beyond the rules.

...(Interruptions)

MR. CHAIRMAN : Shri Sharanjit Singh Dhillon.

...(Interruptions)

MR. CHAIRMAN : I am sorry. I can understand your feelings. So long as I am here I cannot allow you because we are in the midst of Budget discussion.

...(Interruptions)

MR. CHAIRMAN : I am sorry. It is not permissible.

...(Interruptions)

MR. CHAIRMAN : Now, we are in the midst of the discussion on General Budget. If you give the notice we can have the discussion in the morning. I can not allow it.

...(Interruptions)

MR. CHAIRMAN : Kindly do not create a very bad precedent. I cannot permit it. I will be creating a very bad precedent if I allow a discussion on any other matter in the midst of Budget discussion. For your sake I will not create a bad precedent. What is the Government's stand?

...(Interruptions)

MR. CHAIRMAN : Let the Minister speak. Let the Leader of the House speak.

...(Interruptions)

MR. CHAIRMAN : If there is any deviation in the rule I will consult the Leader of the House.

...(Interruptions)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : Sir, if the hon. Members are interested to listen I can just assure them that the basic problem which was raised in the morning was if the activity starts from 16, March according to the assessment of the Members the airports are not fully ready for operationalisation and it may cause problems to the passengers....(Interruptions) Let me complete. Keeping that in view, this is what the Minister has stated. As the hon. Members demanded that the Minister should explain the position, he has stated the position; what is the contractual obligation by both sides. If any additional information is to be provided with, the Minister will ascertain the position. As I understand the interested parties have also gone to the court. The court is seized of the matter. Keeping all these factors into account if any additional information is to be shared with the hon. Members - taking into account the concerns which they have expressed that if it is immediately put into operation from 16<sup>th</sup> it may cause hardship to the passengers and other public - that information has to be collected. It cannot be discussed. We cannot allow a discussion on the Statement made by the Minister. It is not the practice of this House. We cannot violate the rules as and when some Members demand. It is simply not possible to violate the rules and the Government cannot be a party to it.

...(Interruptions)

MR. CHAIRMAN : Shri Sharanjit Singh Dhillon.

...(Interruptions)

MR. CHAIRMAN : I cannot allow a single Member. All the Members will then have to take part in the discussion. Then the whole Budget discussion will have to be deviated.

...(Interruptions)

MR. CHAIRMAN : If you do not resume your seats. I will adjourn the House.

...(Interruptions)

MR. CHAIRMAN : Only Shri Sharanjit Singh Dhilon's statement will go on record.

(Interruptions)\* â€¦ [R52]

MR. CHAIRMAN : You give a notice. We can discuss it tomorrow. It is not possible to have a discussion during the discussion on Budget. If it is taken up now, I have to permit all of you and that will be another discussion.

...(Interruptions)

MR. CHAIRMAN : The discussion on Budget is already on. So how can I permit you to have a discussion on another topic? It is not possible. We are in the midst of a discussion on General Budget.

...(Interruptions)

MR. CHAIRMAN : I cannot permit you. If I permit one person, I have to permit all of you. This is against the rules and procedure. So, please allow me to continue discussion on General Budget. Otherwise, I will be forced to adjourn the House.

...(Interruptions)

MR. CHAIRMAN : My learned friends, you can raise it tomorrow.

...(Interruptions)

MR. CHAIRMAN : I understand your feeling and you are all right but it is not possible to have a discussion at this stage.

...(Interruptions)

MR. CHAIRMAN : There cannot be another discussion in the midst of one discussion.

...(Interruptions)

MR. CHAIRMAN : If you permit, we will continue. Otherwise, I will adjourn the House and 'Zero Hour' mentions and everything will be lost.

...(Interruptions)

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\* Not recorded

MR. CHAIRMAN : We cannot go against the rules. Now we are having a discussion on the General Budget.

...(Interruptions)

MR. CHAIRMAN : Shri Basu Deb Acharia, please allow me to conduct the House.

...(Interruptions)

MR. CHAIRMAN : All of you know that we are in the midst of a discussion. How can we take up another discussion? It is not possible.

...(Interruptions)

MR. CHAIRMAN : Nobody can allow it. We are discussing the General Budget and in the midst of it, the Minister has made a statement. So, you give a notice for discussion. We cannot have a discussion now.

...(Interruptions)

MR. CHAIRMAN : If you give a notice, we can have a discussion on this.

...(Interruptions)

MR. CHAIRMAN : Please allow me to conduct the House.

...(Interruptions)

MR. CHAIRMAN : The House stands adjourned to meet tomorrow, 13<sup>th</sup> March, 2008 at 11.00 a.m.

**17.53 hrs.**

## **The Lok Sabha then adjourned till Eleven of the Clock**

on [\[r53\]](#) Thursday, March 13, 2008/Phalguna 23, 1929 (Saka).

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Ctd by g

[\[r2\]](#)

cd. by h

[\[s3\]](#)

j1cd

[\[rep4\]](#)

[\[R5\]](#)cd.by k1

Cd by l1 [\[r6\]](#)

cd by m [\[R7\]](#)

Malhotra cd

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Fd b [\[N9\]](#)y n

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[\[r11\]](#)fld by p

Fd. by q [\[R12\]](#)

Cd by R [\[r13\]](#)

Contd by s1.e [\[r14\]](#)

Contd by T [\[SS15\]](#)

Cd byu1 [\[r16\]](#)

Ctd by x

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Contd. By b2.e [\[R21\]](#)

Contd. By D2

[\[R23\]](#)cd by e2

[\[R24\]](#)(Cd. by f2)

[\[r25\]](#)pal ctd

[\[r26\]](#)g2

cd.by h2 [\[R27\]](#)

Cd by J2 [\[r28\]](#)

[\[R29\]](#)r gopal yadav cd

Cd by m2 [\[r30\]](#)

(cd. by n2) [\[b31\]](#)

Ctd by o2

[\[r32\]](#)

cd. by p2

[\[s33\]](#)

Q2cd

[\[rep34\]](#)

Cd by s2

cd by t2 [\[R36\]](#)

Cont by u2.h [\[p37\]](#)

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[\[r42\]](#)ctd by z2

cd. by a3 [\[r43\]](#)

cd. by b3 [\[h44\]](#)

Contd by c3.e [\[r45\]](#)

Contd by D3 [\[SS46\]](#)

cd.. by e3 [\[r47\]](#)

Cd by f3.e [\[r48\]](#)

Cd by g3 [\[KMR49\]](#)

[\[r50\]](#)Cd by h3

[\[MSOffice51\]](#)Fld J3

[\[R52\]](#)Fd. By 'k3'

[\[r53\]](#) Friday, March 10, 2000/Phalgun 20, 1921 (Saka).